

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH**

**COURT – IV**

19.

**C.P. (IB)/647(MB)2022**

CORAM:

SHRI PRABHAT KUMAR  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **17.01.2023**

NAME OF THE PARTIES: Indian Steel Corporation Limited  
Vs.  
Euroasia Holdings Private Limited

SECTION: 9 OF THE INSOLVENCY AND BANKRUPTCY CODE, 2016.

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**ORDER**

**The Court is convened through Video Conference.**

1. Mr. Deep Roy a/w Mr. Dhaval Savla and Ms. Disha Mohanty, Ld. Counsel for the Operational Creditor present. Mr. Mufaddal Paperwala i/b M/s. Crawford Bayley & Co., Ld. Counsel for the Corporate Debtor present.
2. Counsel for the Corporate Debtor seeks time for filing petition for setting aside the *ex-parte* order dated 10.11.2022 and filing reply. Two weeks' time is granted.
3. Counsel for the Operational Creditor is directed to file rejoinder, if any, to the reply filed by the Corporate Debtor within two weeks after receiving the reply. Parties are directed to complete the pleadings and exchange copies thereof before the next date of hearing.
4. List this matter for final hearing on **15.03.2023**.

Sd/-  
PRABHAT KUMAR  
Member (Technical)

Sd/-  
KISHORE VEMULAPALLI  
Member (Judicial)